

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-117(ND)/2017

IN THE MATTER OF:

Sh. Anuj Aggarwal

.... Applicant/petitioner

Vs.

M/s. Crux Consultants Pvt. Ltd.& Ors.

.... Respondents

Order under Sections 241-242 of the Companies Act

Order delivered on 29.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

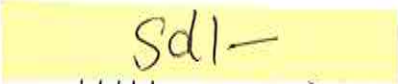
For the Applicant/petitioner : Mr. Kishore M. Gajaria, Advocate
For the Respondent : Mr. Rajat Arora & Mr. Jaypreet Singh, Advs.

ORDER

New learned counsel for the respondent Nos. 2 to 4 states that additional affidavit is required to be filed in addition to the reply already filed on behalf of respondent Nos. 2 to 4.

Let the additional affidavit be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 22.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.11.2017
VINEET